

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No.533 of 2012

(Arising out of Order-in-Appeal No.141/2012 dt.30.06.2012 passed by Commissioner of Customs & Central Excise (Appeals), No.1, Williams Road, Cantonment, Tiruchirapalli - 620 001)

A.R.Rajasekar, Proprietor

Appellant

GKA. Rajendran & Co
No.122, Maruthian Pillai Street, Manampur Chavadi,
Thanjavore - 613 001

Vs

Commissioner of Customs & Central Excise

Respondent

No.1, Williams Road, Cantonment, Tiruchirapalli - 620 001

APPEARANCE:

For the Appellant : Sh.Hari Radhakrishnan, Advocate
For the Respondent : Sh. L.Nandakumar, AC (AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)

HON'BLE SH.P.ANJANI KUMAR, MEMBER(TECHNICAL)

DATE OF HEARING : 11.01.2021

DATE OF DECISION: 11.01.2021

FINAL ORDER No. 40198/2021

PER BENCH

It is submitted that the appellant has availed the scheme under Sabka Vishwas. They have been issued discharge certificate as per Form – 4. Hence the appeal is dismissed.

(dictated and pronounced in court)

**(SulekhaBeevi C.S.)
Member (Judicial)**

**(P.Anjani Kumar)
Member (Technical)**

Vsr